

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) SITTING AT
CHENNAI
(UNDER SECTION 18(1) READ WITH SECTION 14 & 15 OF
NATIONAL GREEN TRIBUNAL ACT, 2010)

Original Application No. 152 of 2021 (SZ)

D. Hema Kumar

Applicant

Versus

Union of India & Ors

Respondents

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Filed by:

[R. KRISHNAAMORTHY]

Standing counsel APMDC

Advocate for the respondent No.6

Chamber No.311, New Lawyers Chamber

Supreme Court of India, New Delhi

Mobile No.9810085170,

Email Id: indiancourt@gmail.com

Dated: __.10.2021

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) SITTING AT
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Original Application No. 152 of 2021 (SZ)

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**COUNTER AFFIDAVIT ON RESPONDENT NO. 6 ANDHRA
PRADESH MINERAL DEVELOPMENT CORPORATION LTD.**

I V. G. Venkata Reddy S/o V.G. Subbā Reddy Age 57 Years,
Vice- Chairman Cum Managing Director Andhra Pradesh Mineral
Development Corporation Ltd No. 294/1D Tadigadapa to
Enikepadu 100 Feet Road, Kanuru Village Penamaluru Mandal
Vijayawada -521137, AP do solemnly affirm and declare as
under:

PRELIMINARY SUBMISSIONS

The applicant in the present petition is guilty of suppressing
material facts that sand mining in the sand reaches has been
commenced only after environmental clearances taken in terms
of directions of Hon'ble Supreme Court in Deepak Kumar's case.
The petition deserves to be dismissed on this short ground
alone. The details of environment clearances obtained in
respect of five (5) sand reaches are given in tabular form
below:-

S.No	Name of the Authorized sand reach	Approved Mining Plan	Environmental Clearance	Consent for Operation
1	Nandanam-1	4472/MP-Sand/CTR/2020-0-9,Dt:04-11-2020	OrderNo.SEIM/AP/CTR/MIN/11/2020/2309-631,Dt:01-12-2020,validupto30-11-2021	Order No.CTR-1000-8/PCB/ZO-KNL/CFE&CF0/2020,Dt:11-12-2020,valid up to30-11-2021
2	Nandanam-2	4472/MP-Sand/CTR/2020-1,Dt:04-11-2020	Order No.SEIM/AP/CTR/MIN/11/2020/2307-630,Dt:01-12-2020,validupto30-11-2021	Order No.CTR-1000-5/PCB/ZO-KNL/CFE&CF0/2020,Dt:11-12-2020,valid up to30-11-2021
3	B.K.Bedu	4472/MP-Sand/CTR/2020-2,Dt:04-11-2020	Order No. SEIAA/AP/CTR/MIN/11/2020/2300-626,Dt:01-12-2020,valid up to30-11-2021	Order No.CTR-1000-9/PCB/ZO-KNL/CFE&CF0/2020,Dt:11-12-2020,valid up to30-11-2021
4	Subbahaidu Kandriga-2	4472/MP-Sand/CTR/2020-10,Dt:04-11-2020	OrderNo.SEIM/AP/CTR/MIN/11/2020/2306-629,Dt:01-12-2020,validupto30-11-2021	Order No.CTR-1000-7/PCB/ZO-KNL/CFE&CF0/2020,Dt:11-12-2020,valid up to30-11-2021
5	S.S.B.Peta-2	4472/MP-Sand/CTR/2020-0-8,Dt:04-11-2020	OrderNo.SIAA/AP/CTR/MIN/183489/2020-945,Ot:19-12-2020,validupto18-12-2021	Order No.CTR-1000-11/PCB/ZO-KNL/CFE&CF0/2020,Dt:18-01-2021,valid up to18-12-2021

Copies of clearances are annexed as **ANNEXURE P-1(Colly)**

REPLY ON MERITS

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1. In reply to para 1, it is respectfully submitted that it is a fact that the River "Araniar" originated at Sadasivuni Konda in Narayanavanam Mandal and is passing through various villages in Narayanavanam, Nindra, Nagalapuram and Pichatur Mandals and then enters into Tamil Nadu State. Total stretch of Araniyar River is 108 Km and it is a Non-Perennial river.
2. Contents of Para 2 are wrong and hence denied. It is respectfully submitted that the District Authority, Chittoor has permitted five sand reaches for excavation of sand in the subject area after getting required Statutory Clearances i.e., Approved Mining Plan, Environmental Clearance and Consent for Operation from authorized departments. Previously the above sand reaches were operated by M/s Andhra Pradesh Mineral Development Corporation Ltd, Vijayawada as per sub rule 1 (d) of Rule 9-B of APMMC Rules 1966, prevailing at that time. Later, Government of Andhra Pradesh appointed a private agency i.e., M/s Jaya Prakash Power Ventures Ltd., to undertake sand operations in the Districts of Nellore, Ananthapuram, Chittoor and YSR Kadapa Districts. At present, sand excavation & transportation work is going on under the

control of M/s Jayprakash Power Ventures Ltd., as per the amendments made to the APMMC Rules 1966. The details of Five authorized sand reaches in the subject area are shown below:-

S.No	Name of the Authorized sand reach	Location of the sand reach	Sand excavation permitted Extent in Hect.	Permitted Sand Quantity in Cbm
1	Nandanam-1	Sy.No.261of Nandanam Village of Nagalapuram Mandal	4.910	49,100
2	Nandanam-2	Sy.No.261&105of Nandanam village of Nagalapuram Mandal	4.750	47500
3	B.K.Bedu	Sy.No.105of B.K.Bedu Village of Nagalapuram	4.920	49,200
4	SubbanaiduK andriga-2	Sy.No.53 of Karani village of Nagalapuram Mandal	4.880	48,800
5	S.S.B.Peta-2	Sy.No.01of S.S.B.Peta Village of Pichatur Mandal	4.800	48,000
Total			24.260	2.42.600

3. Contents of Para 3 are wrong and hence denied. The allegation in this para that sand mining is being done in the guise of "de-silting and dredging" is not correct. Sand Excavation is being carried out after getting required statutory clearances only. The details of statutory Clearances of Five sand reaches are already furnished in the preliminary submissions above. The same may be read as part of this para also.

Further it is respectfully submitted that State Level Environmental Impact Assessment Authority (SEIAA), A.P has granted permission for sand mining with Semi Mechanized method / Manually vide its Order No. SEIAA / AP/CTR/MIN/188843//2020/1036, Dt:19-12-2020. A copy of the order dated 19.12.2020 is annexed herewith and marked as **ANNEXURE P-2.** It is submitted that shortest aerial distance from Ambakam Reserve Forest to the above said Authorized sand reaches is 0.7Km.

4. Contents of Para 4 are wrong and hence denied. It is a fact that as per New Sand Mining Policy - 2019, the officials consisting of all departments i.e., Ground Water and Water Audit, irrigation, Revenue and Mines and Geology had been conducting joint inspections for identification of sand bearing areas and placed their reports before the

District Level Sand Committee, Chittoor. After verification of the reports of all departments, the District Level Sand Committee, Chittoor has conducted meeting on 30-10-2020 and ordered the Deputy Director of Mines and Geology, Chittoor to obtain Statutory Clearances like Approved Mining Plan, Environmental Clearance and Consent for Operation for excavation of sand in above said five (05) sand reaches along with other sand reaches in the District. After getting all clearances, Deputy Director of Mines and Geology permitted sand excavation in the above said sand reaches. It is submitted that one Sri Dasu Manikantiah has filed O.A.No.87/2020 before Hon'ble National Green Tribunal (SZ), Chennai against sand excavation in Surutupalli village of Nagalapuram Mandal, Chittoor District.

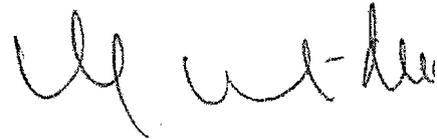
5. In reply to Para 5, it is a matter of record that Hon'ble National Green Tribunal, South Zone, Chennai has appointed a joint committee in the matter of O.A.No.87/2020 and the joint committee visited Surutupalli sand reach area on 31-12-2020 and submitted its report to the Hon'ble National Green Tribunal, South Zone, Chennai.

6. Contents of Para 6 are wrong and hence denied. It is fact that after getting required statutory clearances i.e., Approved Mining Plan, Environmental Clearance & Consent for Operation from authorized agencies /departments, the District Authority has permitted sand excavation in Five (05) sand reaches in Araniar River located in various survey numbers, in various village limits in Nagalapuram and Pichatur Mandals of Chittoor District over an extent of 24.260 Hectares and totally permitted 2,42,600 Cbm of sand excavation from the above said Five (05) sand reaches.
7. In reply to Para 7, it is submitted that District Authority, Chittoor has got permission from State Environmental Impact Assessment Authority, AP for sand mining with Semi Mechanized method vide Order No. SEIM / AP/CTR/MIN/188843//2020/1036, Dt:19-12-2020 and M/s Jayprakash Power Ventures Ltd., has formed Temporary roads for free movement of vehicles.
8. Contents of Para 8 are matter of record.
9. Contents of Para 9 & 10 are wrong and hence denied. It is respectfully submitted that Government of Andhra Pradesh has awarded sand excavation work to private agency i.e., M/s Jayprakash Power Ventures Ltd., as per rules in force.

10. In reply to Para 11 it is submitted that permitted sand reaches are located 230 mts away from State Highway. As per agreement between State Government and Private agency, the sand excavated from the authorized sand reaches shall be stored nearby stock points only. In view of this, M/s Jayprakash Power Ventures Ltd., has stored the sand at stock points i.e., Subbanaidu Kandriga, Nandanam and Nagalapuram to commensurate the demand and supply of sand in rainy season. At all times, it is not possible to excavate sand from reaches mostly in rainy season/water flowing time. That is the reason that the agency has to keep the excavated sand in particular stock yard and supply the same to the consumer from there.
11. In reply to Para 12 & 13 it is submitted that sand operations are being carried out in the subject area after obtaining required clearances only and no environmental rules and regulations are violated.

12. For the reasons stated above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss O.A No.152 of 2021 with exemplary costs and pass such order/orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

M. Kalpana Reddy
AP/602/1980 Advocate
Attestor

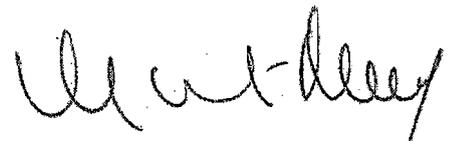

DEPONENT

V.G.VENKATA REDDY
Vice-Chairman & Managing Director
A.P. Mineral Development Corp. Ltd.
Corporate Office: # 294/1D, 100 Feet Road
(Tadigadapa to Enikepadu Road)
Kanuru, Vijayawada-521 137.

VERIFICATION

Verified at Vijayawada on this 15th day of September 2021 that the contents of above affidavit are true and correct to my personal knowledge and nothing material is concealed there from.

M. Kalpana Reddy
AP/602/1980 Advocate
~~2020~~
Attestor


DEPONENT

V.G.VENKATA REDDY
Vice-Chairman & Managing Director
A.P. Mineral Development Corp. Ltd.
Corporate Office: # 294/1D, 100 Feet Road
(Tadigadapa to Enikepadu Road)
Kanuru, Vijayawada-521 137.

	State Level Environment Impact Assessment Authority (SEIAA)
	Andhra Pradesh
	Ministry of Environment, Forests & Climate Change,
	Government of India
	D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010

REGD. POST WITH ACK. DUE

Order No. SEIAA/AP/CTR/MIN/11/2020/2309 - 631

01/12/2020

Sub SEIAA, A.P. - 4.91 Ha Proposed Ordinary Sand Mine in Nandanam-I Sand Reach
at Nandanam Village, Nagalapuram Mandal, Chittoor District, Andhra Pradesh.-
Environmental Clearance - Issued- Reg.

- I. This has reference to your application submitted through online on 10.11.2020 (SIA/AP/MIN/182914/2020), seeking Environmental Clearance for the proposed 4.91 Ha. Sand Mine in favour of the Assistant Director Mines And Geology, Chittoor District, Andhra Pradesh over the Araniar River at Nandanam Village, Nagalapuram Mandal, Chittoor District, Andhra Pradesh., It was reported that the nearest human habitation viz., Nandanam (V) is existing at a distance of about 175 Kms from the mine lease area and the project requires 9.0 KLD of water. It was noted that the capital investment of the project is Rs.15.0 Lakhs and capacity of the project is as follows:

Mining of Sand - 49,100 m³/annum in 4.91 Ha.

- II. The location of the sand mine as per the mining plan is as follows:

SLNo	North Latitude	East Longitude
102.	N13°21'04.73"	E79°49'47.84"
103.	N13°21'01.93"	E79°49'56.95"
104.	N13°21'58.61"	E79°50'01.88"
105.	N13°21'55.79"	E79°50'00.28"
106.	N13°21'58.47"	E79°49'55.57"
107.	N13°21'01.22"	E79°49'47.14"

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on 18.11.2020 & 19.11.2020. The representatives of the

Ray

project proponent District Sand Officer, and their RQP M/s. PV Satyanarayana, have attended the online meeting. The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: Ordinary Sand 49,100 m³/annum, duly stipulating a condition that the project proponent shall carry out mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances, under water sand mining shall not be carried out. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 26.11.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- I. The sand mining proposal shall not attract the Forest act 1980, Wild life (Protection) act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- II. The project proponent shall carry out mining only one meter depth sand from the top manually and no underwater mining is undertaken.
- III. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
- IV. Under any circumstances under water sand mining shall not be carried out.
- V. This EC is valid for a period of 1 year only.
- VI. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M. No. J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- VII. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- VIII. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- IX. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- X. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- XI. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- XII. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.

- XIII. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
- XIV. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- XV. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- XVI. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- XVII. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- XVIII. Transportation of sand from mine lease area shall be done during day time only.
- XIX. The proponent shall obtain necessary permission from the River Water Conservator.
- XX. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- XXI. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- XXII. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- XXIII. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- XXIV. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- XXV. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the ground water.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents

during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.

- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (Capital cost Rs 2.43 Lakhs and Recurring cost Rs. 1.86 Lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE, Kurnool

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road, Kurnool
Phones : 08518 - 233619
e-mail: zoknl-jcee@appcb.gov.in

15

CONSENT ORDER

Order No : CTR – 1000-8/PCB/ZO-KNL/CFE&CFO/2020

Date:11.12.2020

Sub: PCB – CFE and CFO – 4.91 Ha Sand Mine of Nandanam - 1 Sand Reach at Nandanam (V), Nagalapuram (M), Chittoor District, Andhra Pradesh - Consent for Establishment (CFE) and Consent for Operation (CFO) orders of the Board under Sec. 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act. 1981 – Issued – Reg.

Ref:- 1. Circular Memo No.11/PCB/CFE/ROs & ZO/2011-5055, dt.02.02.2013.
2. EC Order No. SEIAA/AP/ CTR/MIN/11/2020/2309-631, dt: 01.12.2020.
3. CFE and CFO applications received by RO, Tirupati on 05.12.2020.
4. RO, Tirupati verification report dated 10.12.2020.

- I. In the reference 3rd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) & Consent for Operation (CFO) for mining of Sand with installed capacities as mentioned below, with a capital investment of Rs.15.0 Lakhs in total mining area of 4.91 Hectares.

Mining of Sand in 4.91 Ha – 49,100 M³/Annum.

The co-ordinates of the sand mine as per EC order reference 2nd cited are as follows:

Sl.No	North Latitude	East Longitude
1.	N 13°21'04.73"	E 79°49'47.84"
2.	N 13°21'01.93"	E 79°49'56.95"
3.	N 13°21'58.61"	E 79°50'01.88"
4.	N 13°21'55.79"	E 79°50'00.28"
5.	N 13°21'58.47"	E 79°49'55.57"
6.	N 13°21'01.22"	E 79°49'47.14"

- II. The above site was inspected by the Environmental Engineer & Asst., Environmental Engineer, Regional Office, A.P. Pollution Control Board, Tirupati on 08.12.2020 and found that the site is located in the River bed of Araniar River at Nandanam (V), Nagalapuram (M), Chittoor District, Andhra Pradesh.
- III. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues Consent for Establishment (CFE) & Consent for operation ((CFO) to your activity under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to the activity at para (1) only.
- IV. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- V. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VI. This order is valid upto 30.11.2021.

Encl:- Schedule 'A' & Schedule 'B'

K
Venkateswara
Rao
Digitally signed by K
Venkateswara Rao
Date: 2020.12.11
18:00:30 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL**

To
The Assistant Director of Mines & Geology,
Chittoor, Chittoor Dist.
(4.91 Ha Nandanam – 1 Sand Reach of Nandanam (V))

Copy to the EE, RO, APPCB, Tirupati for information and necessary action.

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SCHEDULE - A

- 1) The proponent shall operate with valid Consents of the Board, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
- 2) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 3) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 4) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B

Water :

- 1 The source of water is bore well and the water consumption is 9.0 KLD.

Sl.No.	Source	Water consumption in KLD
1	Water sprinkling	7.0
2	Domestic	2.0
Total		9.0

- 2 The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl. No.	Source	Wastewater Generation (KLD)
a)	Domestic	0.5
Total		0.5

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	---	Septic tank followed by soak pit.

Air :

- 3) The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpalin sheets and sprinkling the water at mining area.	SO ₂ - 80 µg/m ³ , NO _x - 80 µg/m ³ , PM _{2.5} - 60 µg/m ³ , PM ₁₀ - 100 µg/m ³ , NH ₃ - 400 µg/m ³ ,

Other Conditions :

- 4) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
- 5) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.
Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

Special Conditions :

- 6) The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules. The mining plan shall get modified to this extent.
- 7) It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- 8) Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- 9) Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- 10) Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.

- 11) Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- 12) The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3 m.
- 13) To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- 14) Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- 15) The vehicles shall not be overloaded. The trucks shall be covered with Tarpaulin.
- 16) Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc.,
- 17) Transportation of sand from mine lease area shall be done during day time only.
- 18) The proponent shall obtain necessary permission from the River Water Conservator.
- 19) The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- 20) The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, Gol on 16.11.2009.
- 21) Sand mining shall not be carried out below the ground water table under any circumstances.
- 22) No sand mining activity shall be carried out during the monsoon season.
- 23) The mine shall comply the directions issued by the Board from time to time.
- 24) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 25) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

K Venkateswara
Rao
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

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Venkateswara Rao
Date: 2020.12.11 18:00:49
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To
The Assistant Director of Mines & Geology,
Chittoor, Chittoor Dist.
(4.91 Ha Nandanam – 1 Sand Reach of Nandanam (V))

	State Level Environment Impact Assessment Authority (SEIAA)
	Andhra Pradesh
	Ministry of Environment, Forests & Climate Change,
	Government of India
	D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/CTR/MIN/11/2020/2307 - 630

01/12/2020

Sub SEIAA, A.P. 4.75 Ha Proposed Ordinary Sand Mine in Nandanam-2 Sand Reach
at Nandanam Village, Nagalapuram Mandal, Chittoor District, Andhra Pradesh.-
Environmental Clearance - Issued- Reg.

- I. This has reference to your application submitted through online on 10.11.2020 (SIA/AP/MIN/182824/2020), seeking Environmental Clearance for the proposed 4.75 Ha. Sand Mine in favour of the Assistant Director Mines And Geology, Chittoor District, Andhra Pradesh over the Araniar. River at Nandanam Village, Nagalapuram Mandal, Chittoor District, Andhra Pradesh. It was reported that the nearest human habitation viz., Nandanam (V) is existing at a distance of about 175 Kms from the mine lease area and the project requires 8.5 KLD of water. It was noted that the capital investment of the project is Rs.14.0 Lakhs and capacity of the project is as follows:

Mining of Sand - 47,500 m³/annum in 4.75 Ha.

- II. The location of the sand mine as per the mining plan is as follows:

SLNo	North Latitude	East Longitude
97.	N13°21'08.38"	E79°49'31.21"
98.	N13°21'11.01"	E79°49'32.42"
99.	N13°21'13.97"	E79°49'27.57"
100.	N13°21'20.71"	E79°49'21.87"
101.	N13°21'16.20"	E79°49'18.93"

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on 18.11.2020 & 19.11.2020. The representatives of the project proponent District Sand Officer, and their RQP M/s. PV Satyanarayana, have attended the online meeting. The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: Ordinary Sand

10/12/20

47,500 m³/annum, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances, under water sand mining shall not be carried out. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 26.11.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- I. The sand mining proposal shall not attract the Forest act 1980, Wild life (Protection) act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- II. The project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken.
- III. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
- IV. Under any circumstances under water sand mining shall not be carried out.
- V. This EC is valid for a period of 1 year only.
- VI. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M. No. J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- VII. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- VIII. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- IX. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- X. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- XI. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- XII. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
- XIII. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.

- XIV. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- XV. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- XVI. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- XVII. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- XVIII. Transportation of sand from mine lease area shall be done during day time only.
- XIX. The proponent shall obtain necessary permission from the River Water Conservator.
- XX. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- XXI. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- XXII. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- XXIII. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- XXIV. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- XXV. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the ground water.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.

- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs 2.40 Lakhs and Recurring cost Rs. 1.8 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and

the Public Liability Insurance Act, 1991 along with their amendments and rules.

MEMBER SECRETARY, MEMBER,
CHAIRMAN, SEIAA, A.P. SEIAA, A.P.
SEIAA, A.P. SEIAA, A.P.

Special Secretary To Govt

To
The Assistant Director Mines And Geology,
Old Collector Office, 586, Bound st Greampet,
Chittoor-517002 Andhra Pradesh.

Copy to:

1. Prof. B.V Sandeep, Vice Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Tirupathi APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Chennai for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Chittoor District, Andhra Pradesh for kind information.

// T. B. F. B. 0 //
P. Mura Samywarthy

Senior Environmental Engineer
State Environment Impact
Assessment Authority
Govt. Of Andhra Pradesh



23

ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE, Kurnool

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road, Kurnool
Phones : 08518 - 233619
e-mail: zoknl-jcee@appcb.gov.in

CONSENT ORDER

Order No : CTR – 1000-5/PCB/ZO-KNL/CFE&CFO/2020

Date:11.12.2020

Sub: PCB – CFE and CFO – 4.75 Ha Sand Mine of Nandanam - 2 Sand Reach at Nandanam (V), Nagalapuram (M), Chittoor District, Andhra Pradesh. - Consent for Establishment (CFE) and Consent for Operation (CFO) orders of the Board under Sec. 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:-

1. Circular Memo No.11/PCB/CFE/ROs & ZOs/2011-5055, dt.02.02.2013.
2. EC Order No. SEIAA/AP/ CTR/MIN/11/2020/2307-630, dt: 01.12.2020.
3. CFE and CFO applications received by RO, Tirupati on 05.12.2020.
4. RO, Tirupati verification report dated 10.12.2020.

- I. In the reference 3rd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) & Consent for Operation (CFO) for mining of Sand with installed capacities as mentioned below, with a capital investment of Rs.14.0 Lakhs in total mining area of 4.75 Hectares.

Mining of Sand In 4.75 Ha – 47,500 M³/Annum.

The co-ordinates of the sand mine as per EC order reference 2nd cited are as follows:

Sl.No	North Latitude	East Longitude
1.	N 13°21'08.38"	E 79°49'31.21"
2.	N 13°21'11.01"	E 79°49'32.42"
3.	N 13°21'13.97"	E 79°49'27.57"
4.	N 13°21'20.71"	E 79°49'21.87"
5.	N 13°21'16.20"	E 79°49'18.93"

- II. The above site was inspected by the Environmental Engineer & Asst., Environmental Engineer, Regional Office, A.P. Pollution Control Board, Tirupati on 08.12.2020 and found that the site is located in the River bed of Araniar River at Nandanam (V), Nagalapuram (M), Chittoor District, Andhra Pradesh.
- III. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues Consent for Establishment (CFE) & Consent for operation ((CFO) to your activity under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to the activity at para (1) only.
- IV. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- V. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VI. This order is valid upto **30.11.2021**.

Encl:- Schedule 'A' & Schedule 'B'

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K Venkateswara Venkateswara Rao
Rao
Date: 2020.12.11
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JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
The Assistant Director of Mines & Geology,
Chittoor, Chittoor Dist.
(4.75 Ha Nandanam – 2 Sand Reach of Nandanam (V))

Copy to the EE, RO, APPCB, Tirupati for information and necessary action.

SCHEDULE - A

- 1) The proponent shall operate with valid Consents of the Board, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
- 2) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 3) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 4) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B

Water :

- 1 The source of water is bore well and the water consumption is 8.5 KLD.

Sl.No.	Source	Water consumption in KLD
1	Water sprinkling	6.5
2	Domestic	2.0
Total		8.5

- 2 The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl. No.	Source	Wastewater Generation (KLD)
a)	Domestic	0.5
Total		0.5

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	----	Septic tank followed by soak pit.

Air :

- 3) The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpalin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ , NH ₃ – 400 µg/m ³ ,

Other Conditions :

- 4) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
- 5) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.
Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

Special Conditions :

- 6) The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules. The mining plan shall get modified to this extent.
- 7) It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- 8) Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- 9) Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- 10) Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.

- 11) Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- 12) The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3 m.
- 13) To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- 14) Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- 15) The vehicles shall not be overloaded. The trucks shall be covered with Tarpaulin.
- 16) Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc.,
- 17) Transportation of sand from mine lease area shall be done during day time only.
- 18) The proponent shall obtain necessary permission from the River Water Conservator.
- 19) The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- 20) The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- 21) Sand mining shall not be carried out below the ground water table under any circumstances.
- 22) No sand mining activity shall be carried out during the monsoon season.
- 23) The mine shall comply the directions issued by the Board from time to time.
- 24) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 25) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

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 Date: 2020.12.11 17:57:59 +05'30'
K Venkateswara Rao
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
The Assistant Director of Mines & Geology,
Chittoor, Chittoor Dist.
(4.75 Ha Nandanam – 2 Sand Reach of Nandanam (V))

	State Level Environment Impact Assessment Authority (SEIAA)
	Andhra Pradesh
	Ministry of Environment, Forests & Climate Change,
	Government of India
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010	

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/CTR/MIN/11/2020/2300 - 626.

01/12/2020

Sub SEIAA, A.P. - 4.92 Ha Proposed Ordinary Sand Mine in B.K. Bedu Sand Reach at
: B.K. Bedu Village, Chittoor Mandal, Chittoor District, Andhra Pradesh-
Environmental Clearance - Issued- Reg.

- I. This has reference to your application submitted through online on 08.11.2020 (SIA/AP/MIN/182560/2020), seeking Environmental Clearance for the proposed 4.92 Ha. Sand Mine in favour of the Assistant Director Mines And Geology, Chittoor District, Andhra Pradesh over the Araniar. River at B.K. Bedu Village, Chittoor Mandal, Chittoor District, Andhra Pradesh. It was reported that the nearest human habitation viz., B.K. Bedu (V) is existing at a distance of about 1.2 Km from the mine lease area and the project requires 8.0 KLD of water. It was noted that the capital investment of the project is Rs.14.0 Lakhs and capacity of the project is as follows:

Mining of Sand - 49,200 m³/annum in 4.92 Ha.

- II. The location of the sand mine as per the mining plan is as follows:

Sl. No	North Latitude	East Longitude
69.	N13°21'26.22"	E79°49'06.13
70.	N13°21'29.62"	E79°49'07.66"
71.	N13°21'30.93"	E79°49'05.85"
72.	N13°21'32.59"	E79°49'02.50"
73.	N13°21'32.59"	E79°48'59.42"
74.	N13°21'33.48"	E79°48'55.36"
75.	N13°21'30.90"	E79°48'54.43"
76.	N13°21'29.20"	E79°48'58.08
77.	N13°21'27.44"	E79°49'00.93"

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined



the application, in its meetings held on 18.11.2020 & 19.11.2020. The representatives of the project proponent District Sand Officer, and their RQP M/s. PV Satyanarayana, have attended the online meeting. The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: Ordinary Sand, 49,200 m³/annum, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances, under water sand mining shall not be carried out. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 26.11.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para No. 1 under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- I. The sand mining proposal shall not attract the Forest act 1980, Wild life (Protection) act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- II. The project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken.
- III. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
- IV. Under any circumstances under water sand mining shall not be carried out.
- V. This EC is valid for a period of 1 year only.
- VI. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M .No. J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- VII. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- VIII. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- IX. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- X. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- XI. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- XII. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior

- concurrence shall be taken for this activity.
- XIII. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
- XIV. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- XV. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- XVI. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- XVII. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- XVIII. Transportation of sand from mine lease area shall be done during day time only.
- XIX. The proponent shall obtain necessary permission from the River Water Conservator.
- XX. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- XXI. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- XXII. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- XXIII. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- XXIV. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- XXV. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the ground water.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-

operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.

- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (Capital cost Rs 2.60 Lakhs and Recurring cost Rs. 2.2 Lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above

conditions or stipulate any further condition in the interest of environment protection.
xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

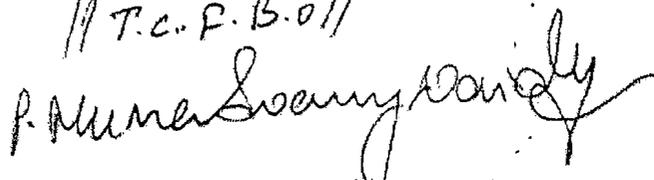
MEMBER SECRETARY, **MEMBER,**
CHAIRMAN, SELAA, A.P.
SEIAA, A.P. **SEIAA, A.P.**

Special Secretary To Govt

To
The Assistant Director Mines And Geology,
Old Collector Office, 586, Bound st Greampet,
Chittoor-517002 Andhra Pradesh.

Copy to:

1. Prof. B.V Sandeep, Vice Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Tirupathi APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Chennai for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Chittoor District, Andhra Pradesh for kind information.

// T.C. P. B. 0 //


Senior Environment Impact
State Environment Impact
Assessment Authority
Govt. Of Andhra Pradesh



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE, Kurnool

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road, Kurnool
Phones : 08518 – 233619
e-mail: zoknl-jcee@appcb.gov.in

31

CONSENT ORDER

Order No : CTR – 1000-9/PCB/ZO-KNL/CFE&CFO/2020

Date:11.12.2020

Sub: PCB – CFE and CFO – 4.92 Ha Sand Mine of B.K. Bedu Sand Reach at B.K. Bedu (V), Chittoor (M), Chittoor District, Andhra Pradesh - Consent for Establishment (CFE) and Consent for Operation (CFO) orders of the Board under Sec. 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:- 1. Circular Memo No.11/PCB/CFE/ROs & ZOs/2011-5055, dt.02.02.2013.
2. EC Order No. SEIAA/AP/ CTR/MIN/11/2020/2300-626, dt: 01.12.2020.
3. CFE and CFO applications received by RO, Tirupati on 05.12.2020.
4. RO, Tirupati verification report dated 10.12.2020.

- I. In the reference 3rd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) & Consent for Operation (CFO) for mining of Sand with installed capacities as mentioned below, with a capital investment of Rs.14.0 Lakhs in total mining area of 4.92 Hectares.

Mining of Sand in 4.92 Ha – 49,200 M³/Annum.

The co-ordinates of the sand mine as per EC order reference 2nd cited are as follows:

Sl.No	North Latitude	East Longitude
1.	N 13°21'26.22"	E 79°49'06.13"
2.	N 13°21'29.62"	E 79°49'07.66"
3.	N 13°21'30.93"	E 79°49'05.85"
4.	N 13°21'32.59"	E 79°49'02.50"
5.	N 13°21'32.59"	E 79°48'59.42"
6.	N 13°21'33.48"	E 79°48'55.36"
7.	N 13°21'30.90"	E 79°48'54.43"
8.	N 13°21'29.20"	E 79°48'58.08"
9.	N 13°21'27.44"	E 79°49'00.93"

- II. The above site was inspected by the Environmental Engineer & Asst., Environmental Engineer, Regional Office, A.P. Pollution Control Board, Tirupati on 08.12.2020 and found that the site is located in the River bed of Araniar River at B.K.Bedu (V), Chittoor (M), Chittoor District, Andhra Pradesh.
- III. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues Consent for Establishment (CFE) & Consent for operation ((CFO) to your activity under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to the activity at para (1) only.
- IV. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- V. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VI. This order is valid upto 30.11.2021.

Encl:- Schedule 'A' & Schedule 'B'

Digitally signed by K
K Venkateswara Venkateswara Rao
Rao Date: 2020.12.11
18:01:19 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
The Assistant Director of Mines & Geology,
Chittoor, Chittoor Dist.
(4.92 Ha B.K.Bedu Sand Reach of B.K.Bedu (V))

Copy to the EE, RO, APPCB, Tirupati for information and necessary action.

SCHEDULE - A

- 1) The proponent shall operate with valid Consents of the Board, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
- 2) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 3) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 4) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B

Water :

- 1 The source of water is bore well and the water consumption is 8.0 KLD.

Sl.No.	Source	Water consumption in KLD
1	Water sprinkling	6.0
2	Domestic	2.0
	Total	8.0

- 2 The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl. No.	Source	Wastewater Generation (KLD)
a)	Domestic	0.5
	Total	0.5

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

Air :

- 3) The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpalin sheets and sprinkling the water at mining area.	SO ₂ - 80 µg/m ³ , NO _x - 80 µg/m ³ , PM _{2.5} - 60 µg/m ³ , PM ₁₀ - 100 µg/m ³ , NH ₃ - 400 µg/m ³ .

Other Conditions :

- 4) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
- 5) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.
Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

Special Conditions :

- 6) The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules. The mining plan shall get modified to this extent.
- 7) It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- 8) Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- 9) Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- 10) Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.

- 11) Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- 12) The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3 m.
- 13) To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- 14) Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- 15) The vehicles shall not be overloaded. The trucks shall be covered with Tarpaulin.
- 16) Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc.,
- 17) Transportation of sand from mine lease area shall be done during day time only.
- 18) The proponent shall obtain necessary permission from the River Water Conservator.
- 19) The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- 20) The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- 21) Sand mining shall not be carried out below the ground water table under any circumstances.
- 22) No sand mining activity shall be carried out during the monsoon season.
- 23) The mine shall comply the directions issued by the Board from time to time.
- 24) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 25) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

K Venkateswara
Rao

Digitally signed by K
Venkateswara Rao
Date: 2020.12.11 18:01:34
+05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
The Assistant Director of Mines & Geology,
Chittoor, Chittoor Dist.
(4.92 Ha B.K.Bedu Sand Reach of B.K.Bedu (V))

	State Level Environment Impact Assessment Authority (SEIAA)
	Andhra Pradesh
	Ministry of Environment, Forests & Climate Change,
	Government of India
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010	

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/CTR/MIN/11/2020/2306-629

01/12/2020

Sub SEIAA, A.P. – 4.88 Ha Proposed Ordinary Sand Mine in Subbanaidu Kandriga-2 Sand Reach at Subbanaidu Kandriga Village, Nagalapuram Mandal, Chittoor District, Andhra Pradesh.- Environmental Clearance – Issued- Reg.

- I. This has reference to your application submitted through online on 11.11.2020 (SIA/AP/MIN/182795/2020), seeking Environmental Clearance for the proposed 4.88 Ha. Sand Mine in favour of the Assistant Director Mines And Geology, Chittoor District, Andhra Pradesh over the Araniar. River at Subbanaidu Kandriga Village, Nagalapuram Mandal, Chittoor District, Andhra Pradesh. It was reported that the nearest human habitation viz., Subbanaidu Kandriga (V) is existing at a distance of about 550 mts from the mine lease area and the project requires 9.0 KLD of water. It was noted that the capital investment of the project is Rs.15.0 Lakhs and capacity of the project is as follows:

Mining of Sand – 48,800 m³/annum in 4.88 Ha.

- II. The location of the sand mine as per the mining plan is as follows:

Sl. No	North Latitude	East Longitude
93.	N13°20'23.23"	E79°50'37.29"
94.	N13°20'37.07"	E79°50'24.90"
95.	N13°20'38.88"	E79°50'27.31"
96.	N13°20'25.18"	E79°50'39.23"

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on 18.11.2020 & 19.11.2020. The representatives of the project proponent District Sand Officer, and their RQP M/s. PV Satyanarayana, have attended the online meeting. The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: Ordinary Sand 48,800 m³/annum, duly stipulating a condition that the project proponent shall carryout

[Handwritten signature]

mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances, under water sand mining shall not be carried out. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 26.11.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SELAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- I. The sand mining proposal shall not attract the Forest act 1980, Wild life (Protection) act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- II. The project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken.
- III. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
- IV. Under any circumstances under water sand mining shall not be carried out.
- V. This EC is valid for a period of 1 year only.
- VI. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M No. J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- VII. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- VIII. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- IX. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- X. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- XI. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- XII. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
- XIII. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
- XIV. To assess the sand thickness, the Mines & Geology Department shall map

- out the area establishing the width and depth / thickness of the sand.
- XV. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- XVI. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- XVII. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- XVIII. Transportation of sand from mine lease area shall be done during day time only.
- XIX. The proponent shall obtain necessary permission from the River Water Conservator.
- XX. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- XXI. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- XXII. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- XXIII. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- XXIV. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- XXV. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the ground water.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.



- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (Capital cost Rs 2.45 Lakhs and Recurring cost Rs. 1.95 Lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III. dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and

rules.

MEMBER SECRETARY, MEMBER,
CHAIRMAN, SEIAA, A.P. SEIAA, A.P.
SEIAA, A.P. SEIAA, A.P.

Special Secretary To Govt

To
The Assistant Director Mines And Geology,
Old Collector Office, 586, Bound st Greampet,
Chittoor-517002 Andhra Pradesh.

Copy to:

1. Prof. B.V Sandeep, Vice Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Tirupathi APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Chennai for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Chittoor District, Andhra Pradesh for kind information.

// T.C.F. B.O //

P. Muna Sanyal

Senior Environmental Engineer
State Environment Impact
Assessment Authority
Govt. Of Andhra Pradesh



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE, Kurnool**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road, Kurnool
Phones : 08518 – 233619
e-mail: zokni-jcee@appcb.gov.in

CONSENT ORDER

Order No : CTR – 1000-7/PCB/ZO-KNL/CFE&CFO/2020

Date:11.12.2020

Sub: PCB – CFE and CFO – 4.88 Ha Sand Mine of Subbanaidu Kandriga – 2 Sand Reach at Subbanaidu Kandriga (V), Nagalapuram (M), Chittoor District, Andhra Pradesh - Consent for Establishment (CFE) and Consent for Operation (CFO) orders of the Board under Sec. 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:-

1. Circular Memo No.11/PCB/CFE/ROs & ZO/2011-5055, dt.02.02.2013.
2. EC Order No. SEIAA/AP/ CTR/MIN/11/2020/2306-629, dt: 01.12.2020.
3. CFE and CFO applications received by RO, Tirupati on 05.12.2020.
4. RO, Tirupati verification report dated 10.12.2020.

- I. In the reference 3rd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) & Consent for Operation (CFO) for mining of Sand with installed capacities as mentioned below, with a capital investment of Rs.15.0 Lakhs in total mining area of 4.88 Hectares.

Mining of Sand in 4.88 Ha – 48,800 M³/Annum.

The co-ordinates of the sand mine as per EC order reference 2nd cited are as follows:

Sl.No	North Latitude	East Longitude
1.	N 13°20'23.23"	E 79°50'37.29"
2.	N 13°20'37.07"	E 79°50'24.90"
3.	N 13°20'38.88"	E 79°50'27.31"
4.	N 13°20'25.18"	E 79°50'39.23"

- II. The above site was inspected by the Environmental Engineer & Asst., Environmental Engineer, Regional Office, A.P. Pollution Control Board, Tirupati on 08.12.2020 and found that the site is located in the River bed of Araniar River at Subbanaidu Kandriga (V), Nagalapuram (M), Chittoor District, Andhra Pradesh.
- III. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues Consent for Establishment (CFE) & Consent for operation ((CFO) to your activity under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to the activity at para (1) only.
- IV. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- V. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VI. This order is valid upto 30.11.2021.

Encl:- Schedule 'A' & Schedule 'B'

K
Venkateswara
Rao

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K Venkateswara Rao
Date: 2020.12.11
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JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
The Assistant Director of Mines & Geology,
Chittoor, Chittoor Dist.
(4.88 Ha Subbanaidu Kandriga – 2 Sand Reach of Subbanaidu Kandriga (V))

Copy to the EE, RO, APPCB, Tirupati for information and necessary action.

SCHEDULE - A

- 1) The proponent shall operate with valid Consents of the Board, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
- 2) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 3) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 4) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B

Water :

1 The source of water is bore well and the water consumption is 9.0 KLD.

Sl.No.	Source	Water consumption in KLD
1	Water sprinkling	7.0
2	Domestic	2.0
Total		9.0

2 The maximum Waste Water Generation (KLD) shall not exceed the following:-

Sl. No.	Source	Wastewater Generation (KLD)
a)	Domestic	0.5
Total		0.5

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	---	Septic tank followed by soak pit.

Air :

3) The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpalin sheets and sprinkling the water at mining area.	SO ₂ - 80 µg/m ³ , NO _x - 80 µg/m ³ , PM _{2.5} - 60 µg/m ³ , PM ₁₀ - 100 µg/m ³ , NH ₃ - 400 µg/m ³ ,

Other Conditions :

- 4) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
- 5) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.
Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

Special Conditions :

- 6) The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules. The mining plan shall get modified to this extent.
- 7) It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- 8) Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- 9) Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- 10) Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.

- 11) Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- 12) The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3 m.
- 13) To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- 14) Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- 15) The vehicles shall not be overloaded. The trucks shall be covered with Tarpaulin.
- 16) Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc.
- 17) Transportation of sand from mine lease area shall be done during day time only.
- 18) The proponent shall obtain necessary permission from the River Water Conservator.
- 19) The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- 20) The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- 21) Sand mining shall not be carried out below the ground water table under any circumstances.
- 22) No sand mining activity shall be carried out during the monsoon season.
- 23) The mine shall comply the directions issued by the Board from time to time.
- 24) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 25) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

K Venkateswara
Rao
 Digitally signed by K Venkateswara Rao
 Date: 2020.12.11 17:59:58 +05'30'
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
The Assistant Director of Mines & Geology,
Chittoor, Chittoor Dist.
(4.88 Ha Subbanaidu Kandriga – 2 Sand Reach of Subbanaidu Kandriga (V))

14846

	<p>State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change, Government of India D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>
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REGD.POST WITH ACK.DUE

Order No. SIA/AP/MIN/183489/2020 945

19/12/2020

Sub SEIAA, A.P. - 4.80 Ha Proposed Ordinary Sand Mine, SSB Peta-2 Sand Reach at Sy.No. of SSB Peta Village, Pitchatur Mandal, Chittoor District, Andhra Pradesh - Environmental Clearance - Issued- Reg.

- I. This has reference to your application submitted through online on 28.11.2020 (SIA/AP/MIN/183489/2020), seeking Environmental Clearance for the proposed 4.80 Ha. Sand Mine in favour of the Assistant Director Mines and Geology, Chittoor, Chittoor District, Andhra Pradesh over the Araniar River at Sy.No. of SSB Peta Village, Pitchatur Mandal, Chittoor District, Andhra Pradesh. It was reported that the nearest human habitation viz., SSB Peta (V) is existing at a distance of about 3.2 Kms from the mine lease area and the project requires 9.0 KLD of water. It was noted that the capital investment of the project is Rs.14.0 Lakhs and capacity of the project is as follows:

Mining of Sand 48,000 – m³/annum in 4.80 Ha.

- II. The location of the sand mine as per the mining plan is as follows:

Sl.No	North Latitude	East Longitude
A	N13°19'47.10"	E79°51'36.65"
B	N13°19'43.14"	E79°51'40.51"
C	N13°19'54.35"	E79°51'44.75"
D	N13°19'57.56"	E79°51'42.31"

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on 8th-11th December 2020. The representatives of the project proponent District Sand Officer, and their RQP Sri P.V. Satyanarayana, have attended the online meeting. The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: Ordinary Sand 48,000 m³/annum, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand

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from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances, under water sand mining shall not be carried out. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 19.12.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- i. The sand mining proposal shall not attract the Forest act 1980, Wild life (Protection) act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall carry out mining only one meter depth sand from the top manually and no underwater mining is undertaken.
- iii. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
- iv. Under any circumstances under water sand mining shall not be carried out.
- v. This EC is valid for a period of 1 year only.
- vi. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M No. J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- vii. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- viii. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- ix. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- x. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- xi. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the

- vehicles shall be maintained within the emission norms.
- xii. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
- xiii. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
- xiv. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- xv. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- xvi. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- xvii. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- xviii. Transportation of sand from mine lease area shall be done during day time only.
- xix. The proponent shall obtain necessary permission from the River Water Conservator.
- xx. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- xxi. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- xxii. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- xxiii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- xxiv. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- xxv. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the ground water.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.

- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (Capital cost Rs.2.60 Lakhs and Recurring cost Rs.2.20 Lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from

respective departments.

xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.
--	--------------------------------------	--

Special Secretary To

Govt

To

The Assistant Director Mines and Geology, Chittoor,
Old Collectorate Chamber,
Greampet, Chittoor - 517 001,
Andhra Pradesh.

Copy to:

1. Prof. B.V Sandeep, Vice Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Tirupati APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Chennai for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Chittoor District, Andhra Pradesh for kind information.

148.34

H.C.F.B.011

P. Murali Sowmya
 Senior Environmental Engineer
 State Environment Impact
 Assessment Authority
 Govt. Of Andhra Pradesh



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE, Kurnool

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road, Kurnool
Phones : 08518 - 233619
e-mail: zokni-jcee@appcb.gov.in

47

CONSENT ORDER

Order No : CTR – 1000-11/PCB/ZO-KNL/CFE&CFO/2020

Date: 18.01.2021

Sub: PCB – CFE and CFO – 4.80 Ha Sand Reach of SSB Peta – 2, Sand Reach at Sy.No. of SSB Peta (V), Pitchatur (M), Chittoor District, Andhra Pradesh - Consent for Establishment (CFE) and Consent for Operation (CFO) orders of the Board under Sec. 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:- 1. Circular Memo No.11/PCB/CFE/ROs & ZOs/2011-5055, dt.02.02.2013.
2. EC Order No. SEIAA/AP/MIN/183489/2020-945, dt: 19.12.2020.
3. CFE and CFO applications received by RO, Tirupati on 07.01.2021.
4. RO, Tirupati verification report dated 12.01.2021.

- I. In the reference 3rd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) & Consent for Operation (CFO) for mining of Sand with installed capacities as mentioned below, with a capital investment of Rs.14.0 Lakhs in total mining area of 4.80 Hectares.

Mining of Sand in 4.80 Ha – 48,000 M³/Annum.

The co-ordinates of the sand mine as per EC order reference 2nd cited are as follows:

Sl.No	North Latitude	East Longitude
1.	N 13°19'47.10"	E 79°51'36.65"
2.	N 13°19'43.14"	E 79°51'40.51"
3.	N 13°19'54.35"	E 79°51'44.75"
4.	N 13°19'57.56"	E 79°51'42.31"

- II. The above site was inspected by the Environmental Engineer & Asst., Environmental Engineer, Regional Office, A.P. Pollution Control Board, Tirupati on 11.01.2021 and found that the site is located in the River bed of Aranier River at SSB Peta (V), Pitchatur (M), Chittoor District, Andhra Pradesh.
- III. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues Consent for Establishment (CFE) & Consent for operation ((CFO) to your activity under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to the activity at para (1) only.
- IV. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- V. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VI. This order is valid upto 18.12.2021.

Encl:- Schedule 'A' & Schedule 'B'

K Venkateswara
Rao

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Venkateswara Rao
Date: 2021.01.18 15:29:28 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL**

To
The Assistant Director of Mines & Geology,
Chittoor, Chittoor Dist.
(4.80 Ha SSB Peta – 2 Sand Reach of SSB Peta (V))

Copy to the EE, RO, APPCB, Tirupati for information and necessary action.

SCHEDULE - A

- 1) The proponent shall operate with valid Consents of the Board, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
- 2) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 3) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 4) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B

Water :

- 1 The source of water is bore well and the water consumption is 9.0 KLD.

Sl.No.	Source	Water consumption in KLD
1	Water sprinkling	7.0
2	Domestic	2.0
Total		9.0

- 2 The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl. No.	Source	Wastewater Generation (KLD)
a)	Domestic	0.5
Total		0.5

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

Air :

- 3) The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpalin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ , NH ₃ – 400 µg/m ³ .

Other Conditions :

- 4) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
- 5) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.
Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

Special Conditions :

- 6) The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules. The mining plan shall get modified to this extent.
- 7) It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- 8) Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- 9) Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- 10) Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- 11) Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.

- 12) The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3 m.
- 13) To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- 14) Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- 15) The vehicles shall not be overloaded. The trucks shall be covered with Tarpaulin.
- 16) Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc.,
- 17) Transportation of sand from mine lease area shall be done during day time only.
- 18) The proponent shall obtain necessary permission from the River Water Conservator.
- 19) The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- 20) The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- 21) Sand mining shall not be carried out below the ground water table under any circumstances.
- 22) No sand mining activity shall be carried out during the monsoon season.
- 23) The mine shall comply the directions issued by the Board from time to time.
- 24) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 25) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

K Venkateswara
Rao

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Venkateswara Rao
Date: 2021.01.18 15:29:41 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
The Assistant Director of Mines & Geology,
Chittoor, Chittoor Dist.
(4.80 Ha SSB Peta – 2 Sand Reach of SSB Peta (V))



State Level Environment Impact Assessment Authority (SEIAA)

Andhra Pradesh

Ministry of Environment, Forests & Climate Change

Government of India

D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.

REGD.POST WITH ACK.DUE

50

Order No. SEIAA/AP/CTR /MIN/188843/2020/1036

Dt:19.12.2020.

Sub: SEIAA, A.P. - Sand Reaches - 10 Nos., in Chittoor District, Andhra Pradesh - Amendment to Environmental Clearances - Issued - Reg.

Ann P-2

- Ref:
1. EC. Order No.SEIAA/AP/CTR/MIN/11/2020/2307-630, Dt:01-12-2020 (Nandanam-2 sand reach)
 2. EC. Order No.SEIAA/AP/CTR/MIN/11/2020/2300-626, Dt:01-12-2020 (B.K.Bedu sand reach)
 3. EC. Order No.SEIAA/AP/CTR/MIN/11/2020/2312-633, Dt:01-12-2020 (Modugulapalem-2 sand reach)
 4. EC. Order No.SEIAA/AP/CTR/MIN/11/2020/2316-634, Dt:01-12-2020 (Musalipedu sand reach)
 5. EC. Order No.SEIAA/AP/CTR/MIN/11/2020/2301-627, Dt:01-12-2020 (Kotrakona & Nandanoor sand reach)
 6. EC. Order No.SEIAA/AP/CTR/MIN/11/2020/2299-625, Dt:01-12-2020 (Anagallu sand reach)
 7. EC. Order No.SEIAA/AP/CTR/MIN/11/2020/2310-632, Dt:01-12-2020 (Muthukur sand reach)
 8. EC. Order No.SEIAA/AP/CTR/MIN/11/2020/2309-631, Dt:01-12-2020 (Nandanam - 1 sand reach)
 9. EC. Order No.SEIAA/AP/CTR/MIN/11/2020/2306-629, Dt:01-12-2020 (Subbanaidu Kandriga-2 sand reach)
 10. EC. Order No.SEIAA/AP/CTR/MIN/11/2020/2302-628, Dt:01-12-2020 (Taha Nagar-1 sand reach)
 11. Representation of the Assistant Director of Mines and Geology, Chittoor Letter No. No.3055/Sand/2019, dt: 17.12.2020 for Environmental Clearance amendment.
 12. The SEAC, A.P., meeting held on 18.12.2020.
 13. The SEIAA, A.P., meeting held on 19.12.2020.
 14. Letter dated 19.12.2020 from the Assistant Director of Mines and Geology, Chittoor District, Andhra Pradesh.
 15. The SEAC, A.P., Letter No.6/SEAC/AP/Environmental Clearance-Category B/2020, dated: 19.12.2020

**

1. In the references 1st to 10th cited, the SEIAA, AP had issued Environmental Clearances to the Sand reaches - 10 Nos., in Chittoor District, Andhra Pradesh stipulating the following condition :

A. Specific Conditions:

"ii. The project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken."

2. In the reference 11th cited, the Assistant Director of Mines and Geology, Chittoor District, Andhra Pradesh in their letter dated 17.12.2020, requested for amendment in the Environmental Clearance Orders issued to the above Sand Reaches - 10 Nos., to operate through semi-mechanized method for sand mining.

3. The issue was examined by the SEAC,A.P., in its meeting held on 18.12.2020. The Committee observed the following:

The Committee after detailed discussions and deliberations, on the Environmental Clearance amendment to the above said sand reaches of sand mining with semi-mechanized method has considered and recommended subject to submission of the following information by the project proponent :

- i. The District Survey Report as per the " Sustainable Sand Mining Management Guidelines, 2016" issued by MoEF&CC.*
- ii. The details of the revised mining plan and*
- iii. The details of replenishment of sand in the sand reach.*

4. The State Level Environment Impact Assessment Authority (SEIAA), A.P., in its meeting held on 19.12.2020 examined the proposal and SEIAA agreed with recommendation of SEAC for taking up semi-mechanized mining in place of manual mining subject to

- i. There is no change in approved production quantities specified in EC orders*
- ii. production of the documents mentioned by SEAC before them for further necessary action by SEAC.*
- iii. All the conditions stipulated in the EC orders are to be followed scrupulously.*
- iv. This is applicable only for sand mining by Mines & Geology dept. for the EC orders pertaining to this agenda item.*
- v. All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) shall be scrupulously followed.*
- vi. The directions issued by the Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No.47 of2016 (SZ) & 177 of 2016 (SZ), Order dated :14.12.2020 shall be scrupulously followed .*

5. The Assistant Director of Mines and Geology, Chittoor, Andhra Pradesh through letter dated 19.12.2020 has submitted the documents of (i) The District Survey Report as per the " Sustainable Sand Mining Management Guidelines, 2016" issued by MoEF&CC. (ii) The details of the revised mining plan and (iii)The details of replenishment of sand in the sand reach, to the SEAC, A.P., vide reference 14th cited.

6. The SEAC, A.P., vide letter dated 19.12.2020 submitted to the SEIAA, A.P., for amendment in the Environmental Clearance Orders issued for the Sand reaches in various districts of Andhra Pradesh, vide reference 15th cited, in accordance with the minutes of the 156th SEAC,A.P., meeting.

7. In view of the above, the Specific Condition of A (ii) in the Environmental Clearance orders issued to the above 1 to 10 Nos Sand Reaches in Chittoor District are to be amended as :

A. Specific Conditions:

"ii. The project proponent shall carryout mining only one meter depth sand through Semi-Mechanized/Manually and no underwater mining is undertaken"

Subject to the following conditions:

- (a) *There is no change in approved production quantities specified in EC orders*
- (b) *All the conditions stipulated in the EC orders are to be followed scrupulously.*
- (c) *This is applicable only for sand mining by Mines & Geology dept. for the EC orders pertaining to this agenda item- 148.72.*
- (d) *All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) shall be scrupulously followed.*
- (e) *The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matte of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated :14.12.2020 shall be scrupulously followed.*

8. All other information mentioned and conditions stipulated in the above said Environmental Clearance orders issued 1 to 10 Nos., of Sand Reaches in Chittoor District are remains the same.

Sd/-
**MEMBER SECRETARY,
SEIAA, A.P.**

Sd/-
**MEMBER,
SEIAA, A.P.**

Sd/-
**CHAIRMAN,
SEIAA, A.P.**

To
The Assistant Director of Mines & Geology,
586, Bound St, Greamspet, Chittoor,
Andhra Pradesh 517002

Copy to:

- 1. The Vice Chairman, SEAC, A.P. for kind information.
- 2. The Member Secretary, APPCB for kind information.
- 3. The EE, RO: Chittoor, APPCB for information.
- 4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
- 5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
- 6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.

//T.C.F.B.O//

P. Murali Rao
SENIOR ENVIRONMENTAL ENGINEER (EC)

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BY EMAIL

To

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S. Sai Sathya Jith

No. 22/28 Menod Street

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Email: taaurs@gmail.com

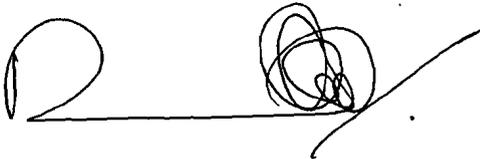
Sub : OA 152/2021 D.Hema Kumar Vs UOI

Sir

I am enclosing the counter affidavit on behalf of Respondent No. 6 Andhra Pradesh Mineral Development Corporation Ltd (Pages 1-52).

Thanking you

Yours Sincerely

A handwritten signature in black ink, consisting of a large, stylized 'R' followed by a series of loops and a long horizontal stroke extending to the right.

R. Krishnaamorthi

Standing Counsel APMDC

311 New Lawyers Chambers

Supreme Court New Delhi-110001

Email; indiancourt@gmail.com

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